IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 455 of 2020
.....

Vivekanand Yadav @ Mintu Yadav --- --- Appellant

Versus

The State of Jharkhand -- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellant :
For the Respondent :

07/19.04.2021 Appellant stands convicted by the court of learned District and Additional Sessions Judge-II, Bokaro in Sessions Trial No.306/2019 vide impugned judgment of conviction and order of sentence dated 21st May 2020 and sentenced to undergo R.I. for life for the offence under Section 364(A)/34, IPC with a fine of Rs.10,000/- and default sentence.

Admit.

Call for the lower court records in connection with Sessions Trial No.306/2019 from the court of learned District and Additional Sessions Judge-II, Bokaro.

The application for suspension of sentence made through I.A. No.6165 of 2020 shall be considered after receipt of the LCR.

(*Aparesh Kumar Singh, J.)*

(Anubha Rawat Choudhary, J.)

Shamim/